HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 27639 of 2025

Sunil

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Tanisha Jahangir Monir, Vinod Kumar Kushwaha
Counsel for Respondent(s)	:	Anand Mohan, Ashish Kumar, C.S.C., Deepak Kumar Pandey, Subodh Pandey

Court No. - 36

HON'BLE SAURABH SHYAM SHAMSHERY, J.

Civil Misc.Recall/Restoration Application No.13 of 2026.

1. Heard Sri V.K.Singh, learned Senior Advocate assisted by Sri Sankalp Narain, learned counsel for the applicant/respondent no.2.

2. The writ petition was disposed of vide an order dated 20.11.2026, making certain observations and directions in regard to Sri Prashoom Kashyap presently posted as Sub Divisional Magistrate (Judicial) Chitrakoot. Observations made in paragraphs nos.6,9 and 10 are reproduced hereinafter:

> *"6. Today, author of impugned order, i.e., present Sub Divisional Magistrate (Judicial), Chitrakoot, appeared through Video Conferencing. Surprisingly, he appeared from his Drawing Room and not from Office giving an explanation that internet facility is better at his Home and he is sitting at Home with permission of District Magistrate concerned. It is more surprising that why District Magistrate allow him to appear from his Drawing Room, when he has to address this Court. Even if internet facility was not available at his office, the District Magistrate can allow him to appear from his Office, i.e., Office of District Magistrate and for that the Court directs to call an explanation from said Sub-Divisional Magistrate as well as concerned District Magistrate also.*
>
> *xxxx*
>
> *9. A copy of this order be sent to Chief Secretary Panchayati Raj, Government of U.P. Lucknow to take a decision to initiate an inquiry against Sub-Divisional Magistrate, Chitrakoot in view of observations made in this order if explanation provided by concerned Sub-Divisional Magistrate is not satisfactory.*

> *10. District Magistrate concerned is also put on caution that he must advise officials about the decorum of appearance of any Government Official either in person or through Video Conferencing. "*

3. Learned Senior Advocate appearing on behalf of applicant referred paragraph nos.6 and 7 of the application which are reproduced hereinafter and prayed that the observations made in paragraphs nos.6,9 and 10 in the order dated 20.11.2026, be expunged.

> *"6. That at this juncture the applicant again submits that only to maintain a steady network connection the applicant appeared from his home and he had no intention whatsoever to flout the decorum of the court in any manner whatsoever and whatever inadvertent mistake which the applicant has committed the applicant tenders his unconditional apology and undertakes that in future no such mistake would be recommitted. The applicant humbly requests and prays before the Hon'ble Court that the Hon'ble Court may be pleased to recall and expunge the observations and remarks contained in paragraphs 6, 9 & 10 of the judgment and order dated 20.11.2026 made against the applicant.*
>
> *7. That the applicant again submits that the applicant has utmost regards and respect for the decorum of the court and only due to an inadvertent mistake on the part of the applicant that such an eventuality occurred."*

4. I have considered the above submissions and perused the application and considering that since the applicant has appeared for the first time through Video Conferencing and has extended unconditional apology, therefore, in the interest of justice, observations and directions made against the applicant in paragraphs nos.6, 9 and 10 in the order dated 20.11.2026 are clarified to the extent that no action be taken against the applicant on basis of aforesaid observations and directions and he is directed to remain cautious in future.

5. Restoration application is accordingly disposed of.

(Saurabh Shyam Shamshery,J.)

November 26, 2026
SB

Digitally signed by :-
SANDEEP BHATTACHARYA
High Court of Judicature at Allahabad